

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 79 OF 2023**

**IN THE MATTER OF:**

HARI PRAKASH

.... APPLICANT

VERSUS

UTTAM SUGAR MILLS LTD,  
LIBBERHEDI & ORS

....RESPONDENTS

**REPLY AFFIDAVIT ON BEHALF OF  
RESPONDENT NO.12/ M/s GOLD PLUS GLASS INDUSTRY LTD.**

**PAPERBOOK**

(FOR INDEX PLEASE SEE INSIDE)

ADVOCATE FOR RESPONDENT NO.12: NIDHI AGARWAL

**BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH AT NEW DELHI**

**ORIGINAL APPLICATION NO. 341 OF 2023**

**IN THE MATTER OF:**

HARI PRAKASH

.... APPLICANT

VERSUS

UTTAM SUGAR MILLS LTD,  
LIBBERHEDI & ORS

....RESPONDENTS

**INDEX**

SL. NO.	PARTICULARS	PAGES
1.	Reply on behalf of Respondent No. 12 with accompanying Affidavit	1-12
2.	<b>ANNEXURE R-1</b> Authorization Letter dated 09.03.24, passed by Respondent No.12 Company.	13
3.	<b>ANNEXURE R-2</b> The CCA dated 06.10.2023 issued by the UKPCB in favour of Respondent No.12 Company.	14- 19
4.	VAKALATNAMA	20

RESPONDENT NO. 12

(M/s GOLD PLUS GLASS INDUSTRY LTD.)  
THROUGH

NIDHI AGARWAL  
ADVOCATE

COUNSEL FOR THE RESPONDENT NO.12  
335, NEW LAWYER'S CHAMBERS,  
PATIALA HOUSE COURTS,  
NEW DELHI-110001

Mob: 9811726367

Email: [first.legal7@gmail.com](mailto:first.legal7@gmail.com)



1.

BEFORE THE NATIONAL GREEN TRIBUNAL, PRINCIPAL  
BENCH, NEW DELHI

ORIGINAL APPLICATION NO.79 OF 2023

**IN THE MATTER OF:**

HARI PRAKASH

...APPLICANT

VERSUS

UTTAM SUGAR MILL LIBBERHEDI & ORS. ...RESPONDENTS

**AND**

**IN THE MATTER OF:**

M/s Gold Plus Glass Industry Ltd.,  
Gold Plus Industrial Estate,  
Village Thithola, P.O. Landhora, Laksar Road,  
District Haridwar (Uttarakhand)

...RESPONDENT No.12 (IMPLEADED)

**REPLY AFFIDAVIT ON BEHALF OF M/S GOLD PLUS GLASS  
INDUSTRY LTD. IN PURSUANCE OF ORDER DATED  
11.03.2024 PASSED BY THIS HON'BLE TRIBUNAL**

I, Uttam Chand Agrawal, aged 64 years S/o. Shri Ram Narain Agrawal, authorized representative on behalf of M/s Gold Plus Glass Industry Ltd., Gold Plus Industrial Estate, Village Thithola, P.O. Landhora, Laksar Road, District Haridwar (Uttarakhand) presently at Roorkee, Uttarakhand, do hereby solemnly affirm and declare as under:

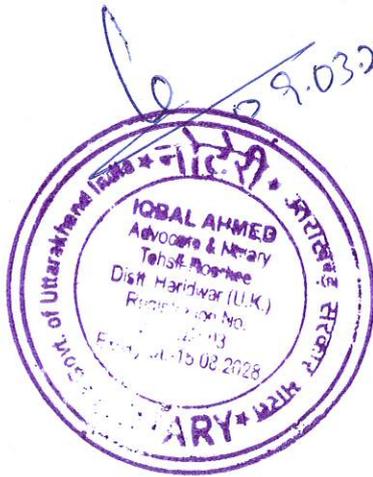
1. That I am officiating authorized representative of the above-named noticed Respondent herein and as such am well aware

of the facts of the present case, hence am competent to swear this affidavit. The Authority Letter dated 09.03.2024 is annexed herewith as **ANNEXURE – R 1**.

2. That I have read over and understood the contents of the Letter Appeal dated 12.01.2023 filed by the Applicant and I am fully aware of what is stated therein. At the outset, I deny all the averments, submissions, statements and allegations made therein except those that are specifically admitted hereinafter to be true and correct in the present reply Affidavit.

3. That this Hon'ble Tribunal vide Order dated 11.03.2024, was pleased to implead the answering unit as Respondent and permit it to file response in view of report dated 17.03.2023 of the Joint Committee constituted vide Order dated 10.02.2023 directing it to file action taken report in respect of the drainage of untreated industrial effluent in ShilaKhala drain which later joins river Kali in Village Ransura, District Saharanpur, Uttar Pradesh.

4. It is most humbly submitted that the main issue in the present proceedings at the outset is whether the answering Respondent



is causing any discharge of untreated industrial effluent in ShilaKhala drain.

5. That the Respondent unit is engaged in the business of manufacturing float glass and mirror which does not involve the use of much water in the manufacturing process. The said contentions made by the present Applicant does not apply to the answering Respondent as all the effluent generated from the Respondent factory, after being properly treated by the Effluent Treatment Plant (ETP) and Sewerage Treatment Plant (STP) is used for gardening purposes within the factory premises only. The Respondent factory uses nearly all of the treated water and do not discharge any effluent into any water body despite the fact that the respondent has permission to discharge treated effluents within the prescribed norms.

6. That pursuant to this Hon'ble Tribunal's order dated 10.02.2023, the inspection of the Respondent industry herein was done by the Joint Committee on 21.06.2023. The inspection Report in its specific observations (recorded at Page 18) has not reported any discharge of effluent or



*[Handwritten signature]*

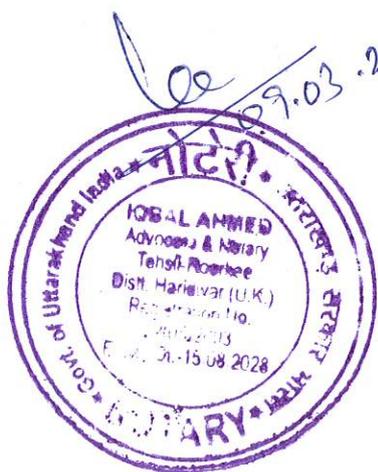
deficiency or irregularity in respect of any environmental laws by the answering Respondent.

7. That in its specific observations (reported at Page 18, 95-102), the Joint Committee has not reported any discharge of effluent or deficiency or irregularity in respect of environmental laws by the answering Respondent. The specific observations of the Joint Committee Report are extracted below for ready reference:

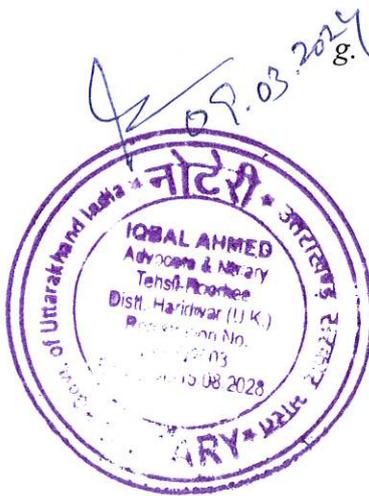
*“4.1.12M/s Gold Plus Glass Industry Ltd. Gold Plus Industrial Estate, Vill. –Thithola, P.O. – Landhora, Laksar Road, Dist. - Haridwar, Uttarakhand*

*a. Unit was found operational on the day of the visit (21st June 2023).*

*b. The Uttarakhand Pollution Control Board (UKPCB) has granted Consolidated Consent & Authorization for operating the unit under section 21 of the Air (Prevention and control of Pollution) Act, 198; under section 25 of the Water (Prevention and control of Pollution) Act, 1974) and under “Rule-6(2) of the hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” having validity up to 31.03.2023. Unit has applied for renewal on 27.02.2023.*



- c. The Central Ground Water Authority (CGWA) has granted a No Objection Certificate(NOC) to the unit for groundwater abstraction from all three Borewells, having validity up to 25.05.2024. As per the conditions of this NOC, the unit can abstract a maximum of 800 KL/day groundwater.
- d. Unit has installed an Effluent Treatment Plant (ETP) of 200 KLD comprising Physicochemical treatment followed by Tertiary treatment.
- e. ETP was found operational during the visit. Unit has installed flow meter at outlet of the ETP but not at the inlet of ETP.
- f. As per the logbook provided for ETP Outlet, the quantity of treated effluent is being discharged @ 124.44 KLD (for duration 01.04.2023 – 31.05.2023) against the consented quantity of 300 KLD.



- g. Analysis results of sample collected from ETP Outlet show pH – 7.1 (against the consented norm of 5.5 – 9.0); BOD – 12 mg/l (against the consented norm of 30 mg/l); COD – 39 mg/l (against the consented norm of 250 mg/l); TSS – 26 mg/l (against the consented norm of 100 mg/l); TDS – 1644 mg/l and PO4-P – 0.39 mg/l. These results indicate compliance with the stipulated discharge norms.

- h. Unit has also installed a Sewage Treatment Plant (STP) of 100 KLD comprising Physical treatment followed by Biological treatment followed by Tertiary treatment.
- i. STP was found operational during the visit. Unit has installed flow meter at outlet of the STP but not at the inlet of STP.
- j. As per the logbook provided for STP Outlet, the quantity of treated sewage is being discharged @ 26.67 KLD (01.04.2023 – 31.05.2023) against the consented quantity of 200 KLD.
- k. Analysis results of sample collected from STP Outlet show pH – 6.8 (against the consented norm of 6.5 – 9.0); BOD – 03mg/l (against the consented norm of 20 mg/l); COD – 07 mg/l; TSS – 14 mg/l (against the consented norm of 50 mg/l); TDS – 664mg/l. These results indicate compliance with the stipulated discharge norms.
- l. Analysis results of sample collected from Aeration tank (MBBR) show MLSS – 5230mg/l and MLVSS – 3592 mg/l.
- m. Unit has not installed the Online Continuous Effluent Monitoring System (OCEMS) at the outlet of ETP



however same is also not mentioned in Consolidated Consent & Authorization.

- n. No bypass found during visit.
- o. This unit is located at a distance of approximately 15 km from ShilaKhala drain and have no discharge outside the premises, hence there is no possibility of wastewater reaching to ShilaKhala drain from this unit.”

8. That the observation ‘b’ in the Joint Committee Report states that, “The Uttarakhand Pollution Control Board (UKPCB) has granted Consolidated Consent & Authorization for operating the unit under section 21 of the Air (Prevention and control of Pollution) Act, 198; under section 25 of the Water (Prevention and control of Pollution) Act, 1974) and under “Rule-6(2) of the hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016” having validity up to 31.03.2023. Unit has applied for renewal on 27.02.2023.” It is humbly submitted that the renewed CCA valid upto dated 31.03.2025 is annexed herewith as ANNEXURE R-2 (Page ).



*[Handwritten signature]*

9. That the observation 'c' in the Joint Committee Report states that, "The Central Ground Water Authority (CGWA) has granted a No Objection Certificate(NOC) to the unit for groundwater abstraction from all three Borewells, having validity up to 25.05.2024...." It is humbly submitted that the answering Respondent has a valid consent at the time of this affidavit and shall apply for renewal in due course.
10. That on 08.01.2024, the Applicant filed certain objections to the Joint Inspection Report. It is humbly submitted that there is not even a single objection with respect to any finding in the report pertaining to the answering Respondent. Therefore, it is humbly submitted that the Applicant has not made any specific allegation against the answering Respondent.
11. That the observation 'o' in the Joint Committee Report that, "This unit is located at a distance of approximately 15 km from ShilaKhala drain and have no discharge outside the premises, hence there is no possibility of wastewater reaching to ShilaKhala drain from this unit. "It is most humbly submitted that the present Respondent is approximately 15-20 kilometers away from the Shilakhaladrain and therefore there



is no possibility of any discharge from this unit to reach the ShilaKhala Drain. It is further submitted that the Applicant has not named the Respondent herein as the one discharging any untreated effluents in the ShilaKhala drain. Further the Joint Committee Report has also not found the Respondent unit to be discharging any untreated trade effluents into the said drain.

12. That in compliance to this Hon'ble Tribunal Order dated 09.01.2024, a Report dated 07.04.2024 has been submitted by the District Magistrate Haridwar before this Hon'ble Tribunal. A Joint Committee was formed under the chairmanship of the Joint Magistrate, Roorkee. The Joint Committee consisted of: 1. The Joint Magistrate, Roorkee; 2. Municipal Commissioner, Municipal Corporation, Roorkee; 3. General Manager, District Industries Center, Haridwar; and 4. Regional Officer, UKPCB, Roorkee.

13. The Joint inspections were carried out on 29.02.2024 and 02.03.2024 by the above said Joint Committee. With respect to the answering Respondent, the Joint Committee report stated that:



*"Treated discharge is being used for gardening etc."*

AND

*"At the time of inspection, no discharge of any untreated industrial effluent was found to be flowing out of the said industry."*

14. That the Joint Committee report further stated that:

*"The industries described at serial Nos. 02, 03, 04, 05, 06 and 11 in Table No. 1 are discharging purified discharge in the Shila drain, whereas, whatever the industries described at serial Nos. 01, 07, 08, 09, 10 and 12 in Table No. 1 are disposing after purification, is hundred percent being used for gardening or other purposes within the industrial premises only. It was found during the joint inspection that the industry described in serial No. 12, ie. M/s Gold Plus Glass Industries Ltd. does not dispose of its final purified effluent into the Shila drain. The purified effluent from the ETP and STP plants installed inside the industrial premises is hundred percent being used only for gardening etc. Even from geographical point of view, the said industry is situated at a distance of*



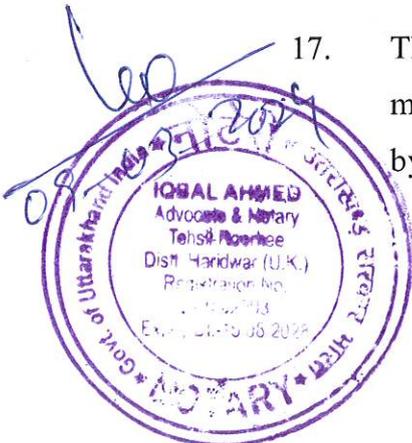
*approximately 20 kilometers from the Shila drain. It is not possible that the said industry can make effluent disposal into the Shila drain.”*

The answering Respondent therefore, humbly submits that it is not disposing any effluent disposal outside its premises. It is further stated that the Respondent has been complying with all the consented norms and strongly denies any allegation of causing any discharge of industrial effluent in ShilaKhala drain.

15. That it is most respectfully submitted that the answering Respondent has wrongly been noticed merely due to its proximity to the aforesaid drain and therefore it is most humbly prayed that this Hon'ble Tribunal may be pleased to exempt the answering respondent in respect to the present issue concerning the present O.A

16. That the Annexures enclosed with this Reply Affidavit are true copy of their respective originals.

17. That the contents of this Reply Affidavit have been read out to me and explained to me in the vernacular language understood by me. The same are true and correct to the best of my



knowledge and information. No part of it is false and nothing material has been concealed therefrom.

*[Handwritten Signature]*  
DEPONENT

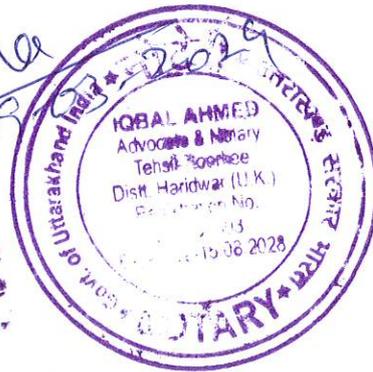
**VERIFICATION:**

I, the deponent above named do hereby solemnly verify that the facts stated in the aforesaid paragraphs are true and correct to the best of my knowledge and information. No part of it is false and nothing material has been concealed there from.

Verified at Roorkee, Uttarakhand on this the 9<sup>th</sup> day of March, 2024.

The contents of this Affidavit/Document has been read out to me and I understand the same clearly.....

*[Handwritten Signature]*  
9/03/2024



*[Handwritten Signature]*  
DEPONENT

**IDENTIFIED BY**

*[Handwritten Signature]*  
(Puneet Kumar Singhal)  
Advocate & Notary  
Roorkee, Distt. Haridwar  
Reg. No.-UP 2467/91  
UK 2125/04

Contents affirmed and sworn before me

N.R. Sr. No. 359/I  
TIME 6:45 P.M.  
Dated 09-03-2024

*[Handwritten Signature]*  
IQBAL AHMED  
M.A. (English) LL.B.  
Advocate & Notary  
Regd. No. - UP 3211/81  
U.A. 2125/04  
Notary Roorkee - 2003  
Roorkee  
Distt. Haridwar (U.K.) INDIA

09-03-2024



## GOLD PLUS GLASS INDUSTRY LIMITED

(An ISO 9001:2008 Certified Company)

**Registered Office:**

4th Floor, Kings Mall, Sector-10, Rohini, New Delhi-110085 (INDIA)

Ph.: 011-66376000 | Fax: 011-66376060

Email: info@goldplusgroup.com | Website: www.goldplusgroup.com

CIN: U26109DL2005PLC143705

### AUTHORIZATION LETTER

I, Suresh Tyagi, Vice Chairman & Whole time Director of Gold Plus Glass Industry Limited having registered office at 4<sup>th</sup> floor, Kings Mall, Sector-10 Rohini, Delhi-110085, do hereby authorize Mr. Uttam Chand Agrawal, General Manager, Plant, to submit reply on behalf of the Company before National Green Tribunal, New Delhi and to sign/execute any document/affidavit etc. as may be required to be submitted on behalf of the Company before the said Tribunal and to do all such things as may be desired in such proceedings on behalf of the Company.

Place: New Delhi

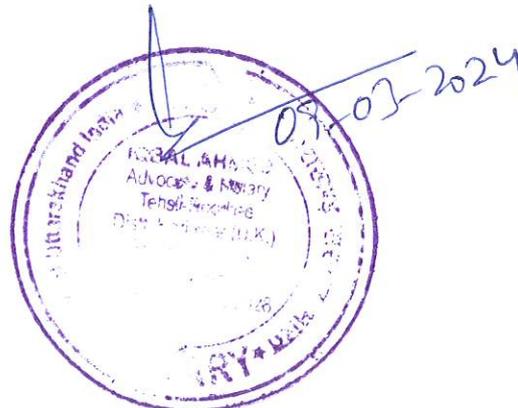
Date: 09.03.2024

Signature:

**Suresh Tyagi** Digitally signed  
by Suresh Tyagi  
Date: 2024.03.09  
16:10:43 +05'30'

Name: Suresh Tyagi

*Suresh Tyagi*  
9/03/2024





**LIFE**  
Lifestyle For  
Environment



**HEAD OFFICE**  
Uttarakhand Pollution Control Board  
"Gaura Devi Paryavaran Bhawan"  
46B, IT Park, Sahastradhara Road, Dehra Dun  
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/Con/ G-46/2023/923

Date: 09.02.2023 06.10.2023

REGD. POST

To,  
M/s Gold Plus Glass Industry Ltd,  
Gold Plus Industrial Estate,  
Village- Thithola, P.O.- Landhora,  
Laksar Road, Distt- Haridwar

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Renewal) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6(2)" of the "Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 4365  
CCA (Renewal)

Application No. -2759417  
Date :- 21.02.2023

727

CCA is hereby granted to M/s Gold Plus Glass Industry Ltd. located at Gold Plus Industrial Estate, Village- Thithola, P.O.- Landhora, Laksar Road, Distt-Haridwar subject to the provisions of the Water Act, Air Act and Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for the period upto 31.03.2025 and valid for manufacturing of following products with Capital Investment/Net Assets Values ₹ 95616.0 Lacs. :-

S. No.	Last CCA or CTE		Present CCA (Renewal)	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Float Glass	38750 MT	Float Glass	38750 MT
2	Mirror Glass	4500Ton	Mirror Glass	4500Ton
3	Reflective Glass	25000 Ton	Reflective Glass	25000 Ton
4	Frosted/Etching Glass	8000 Ton	Frosted/Etching Glass	8000 Ton

2. Specific Conditions under Water Act :-

- (i) The daily quantity of effluent discharge (KLD) :-

	Last CCA	Present CCA (Renewal)
Trade Effluent	300	300
Sewage	200	200

- (ii) Trade Effluent Treatment and Disposal :- The applicant shall operate Effluent Treatment Plant (300 KLD capacity) consisting of primary/secondary and tertiary treatment as is required with reference to influent quantity and quality.

In case of stoppage of functioning of ETP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.

67C

- (iii) The treated effluent shall be recycled to the maximum extent. Quality of the treated effluent shall meet to the following general and specific standards as prescribed under **Environment (Protection) Rules, 1986** and applicable to the unit from time-to-time :-

S.No.	Parameters	Standards
1	pH	Between 6.5 to 9.0
2	Suspended solids	Not to exceed 100mg/l
3	BOD (3 days 27°C)	Not to exceed 30 mg/l
4	COD	Not to exceed 250 mg/l
5	Oil & Grease	Not to exceed 10 mg/l

- (iv) **Sewage Treatment and Disposal:** - The applicant shall provide comprehensive STP (200 KLD capacity) as is required with reference to influent quantity and quality. *In case of stoppage of functioning of STP, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (v) The treated sewage shall be reuse in process, cooling gardening etc. Quality of the treated effluent shall meet to the following standards within five years from the date of notification dated 13.10.2017.

S.No.	Parameters	Standards
1	pH	6.5 to 9.0
2	BOD (mg/L)	Not more than 30
3	TSS (mg/L)	Not more than 100
4	Fecal Coliform (MPN/100ml)	Less than 1000

### 3. Conditions under Air Act :-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :-

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity	Emission/ Noise Control Equipment	Emission standards not to exceed
1	D.G. Set (1650 KVA) x 5	35 (each)	HSD	-	Acoustic enclosure	-
2	D.G. Set (1500 KVA) x 9	35 (each)	HSD	-	Acoustic enclosure	-
3	Boiler (4 Ton/Hr) x2	12 (each)	Diesel	-	Natural Draft	PM-150 mg/NM <sup>3</sup>
4	Furnace (600 MT/day) x1	87	FO/CNG	-	Cyclone Dust Collector, Scrubber & Stack	PM-150 mg/NM <sup>3</sup>
5	Furnace (700 MT/day) x1	90	FO/CNG/ Petcoke	-	Cyclone Dust Collector, Scrubber & Stack	PM-150 mg/NM <sup>3</sup>

*In case of stoppage of functioning of air pollution control equipment, production has to be stopped immediately and this Board has to be intimated by fax/phone/email with a report in this regard to be dispatched immediately.*

- (ii) Noise from the D.G. Set and other source(s) should be controlled by providing an acoustic enclosure as is required for meeting the ambient noise standards for night and day time as prescribed for respective areas/zones (Industrial, Commercial, Residential, Silence) which are as follows :-

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time : from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. **Conditions under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 :-**

- The Factory Manager of M/s Gold Plus Glass Industry Ltd., Distt. Haridwar is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes :-

S. No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	Schedule I- 5.1	6.0	Recyclable
2	Schedule I- 5.2	1.0	Recyclable
3	Schedule I-31.1	1.0	Secure landfill
4	Schedule I-33.2	4.0	Secure landfill
5	Schedule I-35.3	3.0	Secure landfill

- The authorization shall be in force for the period upto 31.03.2025
- The authorization is subject to the conditions stated below and such conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

**Terms and conditions of authorization :-**

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made there under.
  - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
  - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
  - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
  - An application for the renewal of an authorization shall be made as laid down under these rules.
  - The unit shall comply with any other conditions specified in the guidelines issued by the MoEF&CC or CPCB/SPCB from time to time.
- This CCA is valid for Mixing, Smelting, Cooling, Coating, Washing & Packing processes only.
  - Compulsory documents to be submitted by the Industry/Unit :-**
    - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and Third Party Audit Report.
    - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
    - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
  - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
  - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.



9. The Unit shall comply the "Approved Fuels" policy in the entire state of Uttarakhand and use the fuel as per the list of Approved Fuels listed in the order issued by the Board vide its letter no. UEPPCB/HO/Gen-183-426/2020/171-331 dated 17.07.2020.
10. Unit has to comply with the other **Specific & General Conditions** which are as follows.

**Specific Conditions:**

1. **The Consent to Operate will attract execution of Board's Order dated 02.12.2022 subject to directions of Hon'ble High Court in this regard in the PIL 93/2022 as issued from time to time.**
2. The applicant shall submit audited balance sheet of the unit at the end of each financial year so that fee submitted by the applicant could be assessed.
3. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
4. The industry shall ensure interlocking of air pollution control devices and production processes.
5. Solid wastes generated from the industry has to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
6. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
7. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
8. The industry shall strictly adhere with the specific and general conditions issued with CCA order. Any violation of stipulated conditions may attract legal action under the provisions of **Water Act, Air Act and Environment (Protection) Act and Rules** made thereunder.
9. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
10. Unit shall ensure manifest system in **Form-10 of Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016** while disposing hazardous waste.
11. Hazardous waste should not be stored beyond a period of **90 days**.
12. The industry situated nearby the River Ganga and its tributaries shall ensure the treatment facilities and disposal arrangement in such a way so that no waste water is discharged in water stream or water bodies.
13. The unit shall strictly comply with the provisions of Water, Air & E (P) Acts and Rules/Notifications made there under.
14. **The unit shall strictly avoid the usage of single use plastics in the premises as per the list of banned single use plastics mentioned in the notification of MoEF&CC, Government of India dated 12.08.2021 and notification of Uttarakhand Government issued vide letter no. 84/XXVIII-1-20-13(II)/2001 dated 16.02.2021.**

**General Conditions**

1. The applicant shall get analyse the samples of effluent/emission/hazardous wastes at least once in a three month from the laboratory recognized by the MoEF&CC and shall report to the UKPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of

- time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
  6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
  7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
  8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
  9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
  10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
  11. The applicant shall apply before the 60 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
  12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
  13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
  14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
  15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
  16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
  17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
  18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
  19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30<sup>th</sup> day of June following to the financial year to which that return relates.
  20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
  21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
  22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
  23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.

ML

24. The industry shall store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 shall be submitted to the Board.

  
S.K. Pattnaik  
Member Secretary

Letter No. : UKPCB/ HO/CON/G-46/2023/

Dated as Above. 

Copy to: Regional Officer, Uttarakhand Pollution Control Board, Roorkee, Distt. Haridwar for information and compliance of the same.

  
Member Secretary

BEFORE NATIONAL GREEN TRIBUNAL, PRINCIPAL BENCH AT NEW DELHI  
O.A. NO. 79 OF 2023

IN THE MATTER OF:

HARI PRAKASH

.... APPLICANT

VERSUS

UTTAM SUGAR MILLS, LIBBERHEDI & ORS

...RESPONDENTS

VAKALATNAMA

KNOW ALL to whom these presents shall come that I, Uttam Chand Agrawal S/o Shri Ram Narain Agrawal, Authorized Signatory, Gold Plus Glass Industry Ltd, Gold Plus Industrial Estate, Village Thithola, P.O Landhora, Laksar Road, District Haridwar, (Uttarakhand) the above-named Respondent No.12, do hereby appoint,

**NIDHI AGARWAL**

**Advocate, D/901/2002**

335, New Lawyers Chambers, Patiala House Courts, New Delhi-110001

**Mob: 9811726367, Email: [first.legal7@gmail.com](mailto:first.legal7@gmail.com)**

Hereinafter called the Advocates to be my/our Advocates in the above-noted case and authorize them

To sign, file, verify and present pleadings, cross-objections or any petitions, for execution, review, rectification, revision, restoration, withdrawal, compromise or other petitions, replies, objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages.

To act, appear, plead in the above noted case before this Hon'ble Court subject to payment of their fees; To file and take back documents;

To withdraw, or comprise the said case or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said case;

To take out execution proceedings; To deposit, draw and receive moneys, cheques and grant receipts thereof and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said case; To appoint and instruct any other Legal Practitioner authorizing him to exercise the power and authority hereby conferred upon the Advocates whenever they may think it to do so and to sign the power of attorney on my/our behalf.

And I/We the undersigned do hereby agree to ratify and confirm acts done by the Advocates or their substitute in the matter as my/our own acts as if done by me/us to all intents and purposes.

And I/We the undersigned undertake that I/We or my/our duly authorized agent would appear in court on all hearings and will inform the Advocates for appearance, when the case is called.

And I/We the undersigned, do hereby agree not to hold the Advocates or his substitute responsible for the result of the said case in consequence of his absence from the court when the said case is called up for hearings, or for any negligence of the said Advocates or substitute.

And I/we the undersigned, do hereby agree that in the event of the whole or any part of the fee agreed by me/us to be paid to the Advocates remaining unpaid he shall be entitled to withdraw from the prosecution of the said case until the same is paid up. If any costs are allowed for an adjournment, the Advocates would be entitled to the same. The fee settled is only for the above case and court.

IN WITNESS WHEREOF I/we do hereunto set my /our hand to these presents the contents of which have been understood by me/us this 08 Day of March, 2024. Accepted subject to the terms of fees.

Advocate Advocate

Client

Client